

MINUTES OF THE MEETING No. 30/09 HELD ON 22.10.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

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The 30/09 meeting of Advance Licensing Committee was held on 22.10.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No A-86 NC No.30/09 Dated 22.10.08	M/s. Surya International Ltd, Ahmedabad F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 .Lic.No.0810064076 dated 3/4/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 19.11.2008

Case No A-87 NC No.30/09 Dated 22.10.08	M/s. Bhogale Coating & Paints (P) Ltd, Mumbai F.No.01/83/50/98 /AM07/DES-IV .Lic.No.0310393025 dated 4/8/2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 19.11.2008

Case No A-88 NC No.30/09 Dated 22.10.08	M/s. Universal Oleoresins, Cochin F.No.01/85/162/62 /AM08/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.11.2008

Case No A-89 NC No.30/09 Dated 22.10.08	M/s. Dorf-Ketal Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/50/626 /AM04/DES-IV RLA F.No.03/24/40/1183/AM04 .Lic.No.0310226425 dated 23/9/2003
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case on the basis of the decision taken in M.No.28/83 dated 17/10/2007 Case No.35/23/83 ALC-I/2007 as under:-

Item of Export	Qty	Item of Import	Qty
As Approved by NC	-do-	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-295 NC No.30/09 Dated 22.10.08	M/s. Eagle Press (P) Ltd, Chennai F.No.01/82/50/1082 /AM06/DES-IV RLA F.No.04/24/40/385/AM06 .Lic.No.0410076181 dated 11/11/2005
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and noted that the case has already been approved in M.No.30/7 dated 8/11/2006 Case No.B-791 as applied for . The Committee directed to inform the position to the firm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-296 NC No.30/09 Dated 22.10.08	M/s. Global Calcium (P) Ltd, Bangalore F.No.01/82/50/295 /AM02/DES-IV RLA F.No.07/21/40/207/AM02 .Lic.No.0710010377 dated 26/9/2001
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008

Case No M-297 NC No.30/09 Dated 22.10.08	M/s. Baker Oil Treating (I) Ltd, Mumbai F.No.01/82/50/1013 /AM07/DES-IV RLA F.No.03/94/40/250/AM07 .Lic.No.0310389563 dated 14/7/2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007/Ch.III dated 15.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Biocide-1 Magnacide ML-2514 Containing Benzalkonium Chloride 17.5%	1 Kg	1.Tetrakis Hydroxymethyl Phosphonium Sulphate	0.250 Kg

Tetrakis Hydroxymethyl Phosphonium Sulphate 25%		2.Dimethyl Cocoamine	0.110 Kg
Biocide-2 Magnacide ML-2515 Containing Benzalkonium Chloride 17.5% Glutaraldehyde 20%	1 Kg	1. Dimethyl Cocoamine 2.Glutaraldehyde	0.110 Kg 0.200 Kg
Water Corrosion Inhibitor Cronox ML-5935 Containing Benzalkonium Chloride 7% C-25-35 Dimer Fatty acid 4 moles ethoxylate 20%	1 Kg	1.Dimethyl Cocoamine 2.C-25-35 Dimer Fatty Acid	0.044 Kg 0.115 Kg
Oil Corrosion Inhibitor Cronox ML-5933 Containing C ₁₂₋₂₀ Fatty Amide Imidazoline 8-9% Mixed Xylene 70% C ₁₂₋₂₀ Fatty Acid 22- 24%	1 Kg	1.C ₁₂₋₂₀ Fatty Acid Mixture 2.Xylene/Ortho Xylene 3.Diethylene Triamine	0.298 Kg 0.700 Kg 0.032 kg
Demulsifier Aquanox ML 5877 Containing 80% Mixed Xylene/Ortho Xylene	1 Kg	1.Mixed Xylene/Ortho Xylene	0.800 Kg
Scale Inhibitor Calnox ML 5931 Containing 41% of minimum of Polyacrylic Acid	1 Kg	1.Acrylic Acid 2. Thioglycolic Acid	0.415 Kg 0.061 Kg
Pour Point Depressant D Wax Ml 5932 Flow Improver Containing 44 to 50% of Polymer of Acrylates of Behenyl Alcohol, Ceto Stearyl	1 Kg	1. Mixed Xylene/Ortho Xylene 2. Acrylic Acid 3.Behenyl Alcohol 4.Ceto Stearyl Alcohol (Nafol	0.301 Kg 0.082 kg 0.247 Kg

Alcohol & Stearyl Alcohol	1618)	0.094 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-298 NC No.30/09 Dated 22.10.08	M/s. Hindalco Industries Ltd, Kolkata F.No.01/83/50/792 /AM08/DES-IV RLA F.No.02/24/40/79/AM08 .Lic.No.021010839 dated 25/6/2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him that the average consumption factor is reasonable and acceptable. The Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
SODERBERG PASTE { Technical Characteristics :- Green Paste (Properties) : Apparent Density _ 1.55 to 1.60 Gr/cc, Ash - 1.00 Wt% Max., Plasticity - 31 to 55%; Baked Paste (Properties) : Apparent Density - 1.45 Gr/cc Min., Real Density - 2.02 Gr/cc Min., Porosity – 29% Min., Electrical Resistivity at Room Temp., - 75 to 80 Oms Min., Compressive Strength – 200 Kg/Cm 2 Min.)	2000.000 MT	CALCINED PETROLEUM COKE : {Technical Characteristics :- Moisture - 0.10 wt.% max., Volatile Matter - 0.40 wt.% max., Ash - 0.50 wt.% max., Sulphur - 1.25 wt. % max., Silicon - 0.05 wt.% max.,Iron - 0.04 wt.% max., Nickel - 0.03 wt. % max., Vanadium - 0.03 wt. % max., Real Density – 2.03 to 2.06 g/cc, Bulk Density – 0.80 g/cc min., Fixed Carbon – 99.0 wt. % min.)	1515.800 MT

		COAL TAR PITCH : { Technical Characteristics : - Water Content - 0.10 % max., Coking Value - 53 % min., Ash - 0.5% max., Specific Gravity - 1.28 to 1.30, Insoluble in Toluene - 30 % min., Insoluble in Quinoline - 8 to 12%, Beta Resin (by difference) - 20% }	476.000 MT
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-299 NC No.30/09 Dated 22.10.08	M/s. Abhishek Tradelinks, Mumbai F.No.01/83/162/713 /AM09/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 5.11.2008

Case No M-300 NC No.30/09 Dated 22.10.08	M/s. Super Waudite Jointings, Ahmedabad F.No.01/83/50/19 /AM09/DES-IV RLA F.No.08/24/40/303/AM06 .Lic.No.081005086 dated 24/3/2006
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for on content basis of 92% in export product as under:-

Item of Export	Qty	Item of Import	Qty
- ASBESTOS JOINTING	18333.000	RAW ASBESTOS FIBER	16866.300

SHEETS.(CONTAINING 92% ASBESTOS FIBER)	Kg	(CHRYSHOTILE)	Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-301 NC No.30/09 Dated 22.10.08	M/s. Kajaria Ceramics Ltd, N. Delhi F.No.01/83/50/1402 /AM08/DES-IV RLA F.No.05/24/40/560/AM08 .Lic.No.0510210908 dated 22/10/2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and stated that consumption certificate dated 17/7/2006 and 18/3/2008 indicated use of Glycol. The Committee decided that firm may be requested to clarify the use of CMC MM3 during the relevant period and defer the case for four weeks. Accordingly the case may be re-listed on 19.11.2008

Case No M-302 NC No.30/09 Dated 22.10.08	M/s. Kajaria Ceramics Ltd, N. Delhi F.No.01/83/50/644 /AM08/DES-IV RLA F.No.05/24/40/56/AM08 .Lic.No.0510205699 dated 3/7/2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to clarify to the firm that import of item No.8 is as per SION at A-1026. Rest of the item of import as per NC decision in M.No.3/83 dated 16/4/2008.

The above decision is taken in supersession of the decision taken in M.No.14/09 dated 2/7/2008 Case No.M-131.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 30/83-ALC1/2008 **MEETING DATE** : 22.10.2008

1	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm/RLA. Reminder issued on 13/10/2008 by this office. Accordingly the case may be re-listed on 19.11.2008.			

	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:30/83-ALC1/2008	Status:Case
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2			22.10.2008	Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm/RLA. Reminder issued on 13/10/2008 by this office. Accordingly the case may be re-listed on 19.11.2008.			

3	Case No.:26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm/RLA. Reminder issued on 13/10/2008 by this office. Accordingly the case may be re-listed on 19.11.2008.			

4	Case No.:27/6/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00137/AM09/	RLA File :08/24/040/00043/AM07/	Lic.No/Date:0810056172 05.05.2006	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm/RLA Reminder issued on 13/10/2008 by this office. Accordingly the case may be re-listed on 19.11.2008.			

5	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT			

may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 19.11.2008

6	Case No.:16/47/81-ALC2/2006	Party Name:STALWART CREATIONS	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/81/050/00802/AM07/	RLA File :05/24/040/00870/AM07/	Lic.No/Date:0510197917 16.01.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 19.11.2008			

7	Case No.:837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the DC(SSi). Accordingly the case may be re-listed on 19.11.2008.			

8	Case No.:968/21/82-ALC4/2007	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/82/050/01834/AM07/	RLA File :03/94/040/00965/AM07/	Lic.No/Date:0310423828 21.03.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC.. Accordingly the case may be re-listed on 19.11.2008.			

9	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:19.11.2008

Decision :The Committee considered the case as per agenda and noted that D.O. letter sent to Deptt. of Fertilizer by DDG on 21/10/2008 Accordingly the case may be re-listed on 19.11.2008.

10	Case No.:75/3/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00081/AM09/	RLA File :08/24/040/00120/AM08/	Lic.No/Date:0810066352 03.08.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.11.2008			

11	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 19.11.2008			

12	Case No.:40/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/80/050/00440/AM08/	RLA File :31/24/040/00197/AM08/	Lic.No/Date:3110030771 14.09.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.11.2008			

	Case No.:41/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
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13	HQ File :01/80/050/00441/AM08/	RLA File :31/24/040/00198/AM08/	Lic.No/Date:3110030772 14.09.2007	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.11.2008				

14	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 19.11.2008				

Case No.:162/46/83-ALC1/2008	Party Name:Grindwell Norton Ltd OR Grindwell International	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00456/AM08/	Lic.No/Date:0710053647 3.10.2007	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to issue reminder to Ministry of Steel for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19/11/2008.			

Case No.:36/29/83-ALC1/2007	Party Name:PRA TIK PANELS LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369	Defer

16			05.10.2007	Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 19.11.2008			

17	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZA VERI	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 19.11.2008			

18	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 19.11.2008			

19	Case No.:43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (PC.Div) dated 21/10/2008. Accordingly the case may be re-listed on 19.11.2008.			

20	Case No.:8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA. Accordingly the case may be re-listed on 19.11.2008.			

21	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 19/11/2008.			

22	Case No.:20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.			

23	Case No.:76/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA to the issued dated 10/10/2008 by this office. Accordingly the case may			

be re-listed on 19.11.2008.

24	Case No.:103/39/83-ALC1/2007	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Rejected
	HQ File :01/83/050/01682/AM08/	RLA File :03/94/040/00892/AM08/	Lic.No/Date:0310452615 04.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div.) dt.14.7.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

25	Case No.:72/14/83-ALC1/2008	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00442/AM09/	RLA File :05/24/040/00690/AM08/	Lic.No/Date:0510213035 05.12.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI)..Accordingly the case may be re-listed on 19.11.2008..			

26	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

	Case No.:34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
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27	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.11.2008..				

28	Case No.:22/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00553/AM09/	RLA File :03/95/040/00824/AM08/	Lic.No/Date:0310457001 08.01.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.11.2008..				

29	Case No.:53/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Rejected
	HQ File :01/83/050/00584/AM09/	RLA File :07/24/040/00705/AM08/	Lic.No/Date:0710055388 10.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div.) dt.7.8.2008.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

30	Case No.:44/18/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00575/AM09/	RLA File :03/94/040/01025/AM08/	Lic.No/Date:0310459445 29.01.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.).. Accordingly the case may be re-listed on 19.11.2008				

31	Case No.:27/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00397/AM09/	RLA File :03/94/040/01074/AM08/	Lic.No/Date:0310459531 30.01.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

32	Case No.:37/18/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Rejected
	HQ File :01/83/050/00568/AM09/	RLA File :03/94/040/01082/AM08/	Lic.No/Date:0310460311 07.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div.) dt.29.9.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

33	Case No.:12/11/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00282/AM09/	RLA File :03/94/040/01128/AM08/	Lic.No/Date:0310460669 12.02.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

34	Case No.:26/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00396/AM09/	RLA File :03/94/040/01155/AM08/	Lic.No/Date:0310461119 14.02.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.11.2008..

35	Case No.:28/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00398/AM09/	RLA File :03/94/040/01148/AM08/	Lic.No/Date:0310461128 14.02.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

36	Case No.:6/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00376/AM09/	RLA File :03/95/040/01114/AM08/	Lic.No/Date:0310461635 19.02.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

37	Case No.:53/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/02127/AM08/	RLA File :03/95/040/00830/AM08/	Lic.No/Date:0310462811 27.02.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

	Case No.:4/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
	HQ File :01/83/050/00268/AM09/	RLA File :10/24/040/00189/AM08/	Lic.No/Date:1010028951 29.02.2008	Defer Date:

38

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/03/Kan/08 dt. 21.10.2008 offered by them that the weighted average yield comes to 05.41% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10 MT	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

39

Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:19.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 19.11.2008

40

Case No.:20/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
HQ File :01/83/050/00551/AM09/	RLA File :03/94/040/01335/AM08/	Lic.No/Date:0310466225 26.03.2008	Defer Date:19.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008

Case No.:59/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:30/83-ALC1/2008	Status:Case
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41			22.10.2008	Deferred
	HQ File :01/83/050/00329/AM09/	RLA File :31/24/040/00009/AM09/	Lic.No/Date:3110033506 15.04.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.11.2008			

42	Case No.:52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 19.11.2008			

43	Case No.:18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461 24.04.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.11.2008			

44	Case No.:19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.11.2008			

45	Case No.:57/14/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Rejected
	HQ File :01/83/050/00427/AM09/	RLA File :05/24/040/00054/AM09/	Lic.No/Date:0510219939 30.04.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter issued by this office dated 1.8.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:59/14/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00429/AM09/	RLA File :05/24/040/00063/AM09/	Lic.No/Date:0510220034 02.05.2008	Defer Date:19.11.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and stated that information submitted by the firm vide their letter dated 21/8/08 are not complete. He has given written comments dated 22/10/2008 stating that firm may again be asked to furnish calculation sheet to arrive at the quantity of various raw-material asked in their application on the basis of GSM of export. Accordingly the case may be re-listed on 19.11.2008.			

47	Case No.:30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504 12.05.2008	Defer Date:19.11.2008
	Decision :The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 19.11.2008			

	Case No.:67/18/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
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48	HQ File :01/83/050/00598/AM09/	RLA File :10/24/040/00005/AM09/	Lic.No/Date:1010029502 12.05.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.11.2008				

49	Case No.:59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and noted that written comments is awaited from Spices Board and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 19.11.2008.				

50	Case No.:50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT and also decided to issue reminder to DBT. Accordingly the case may be re-listed on 19.11.2008..				

51	Case No.:61/14/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00431/AM09/	RLA File :03/94/040/00071/AM09/	Lic.No/Date:0310471515 16.05.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.11.2008..				

Case No.:26/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
HQ File :01/83/050/00557/AM09/	RLA File :03/95/040/00121/AM09/	Lic.No/Date:0310471528 16.05.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/29/2007/Ch.II dated 16.10.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Metconazole Technical 94% Min.	1 Kg	1. Hydrazine Hydrate (80%)	0.434 Kg
		2. Formic Acid (94%)	0.710 Kg
		3. Sodium Methoxide Solution (28%)	2.642 Kg
		4. Methanol	0.503 Kg
		5. Toluene	1.077 Kg
		6. Trimethyl Ortho Formate	0.038 Kg
		7. 1,4 Dioxane	0.150 Kg
		8. Ethyl Cyclohexanone	0.260 Kg
		9. N-Metyl 2-Pyrollidone	1.279 Kg
		10. Dimethyl Adipate	1.334 Kg
		11. Dimethyl Sulfoxide	1.110 Kg
		12. Para Chloro Benzyl Chloride	1.085 Kg
		13. Sodium Iodide	0.008 Kg
		14. Dimethyl Formamide	0.210 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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53	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division..Accordingly the case may be re-listed on 19.11.2008..			

54	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division..Accordingly the case may be re-listed on 19.11.2008..			

55	Case No.:81/14/83-ALC1/2008	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
	HQ File :01/83/050/00451/AM09/	RLA File :34/24/040/00003/AM09/	Lic.No/Date:3410021419 21.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/44/2008/Ch.II dated 4.8.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Solvent Yellow 163 (Polyplast Yellow GHS)	1 kg.	1. 1,8 Dichloro Antraquinoine 2. Thiophenol	0.716 kg. 0.575 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	Case No.:5/12/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00346/AM09/	RLA File :02/24/040/00029/AM09/	Lic.No/Date:0210112600 21.05.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

57

Case No.:65/18/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status :Case Approved
HQ File :01/83/050/00596/AM09/	RLA File :10/24/040/00006/AM09/	Lic.No/Date:1010029581 22.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNN/02//08 dt. 10.9.2008 offered by them that the weighted average yield comes to 25.46% whereas the firm has applied at 25% yield, the Committee decided to approve the case at 25.46% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Nutmeg Oleoresin	25460.00 Kg	Nutmeg without Shell (BWP)	100000 Kg
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

58	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

59	Case No.:66/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00436/AM09/	RLA File :03/94/040/01260/AM08/	Lic.No/Date:0310472200 27.05.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

60	Case No.:24/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00555/AM09/	RLA File :03/95/040/00093/AM09/	Lic.No/Date:0310472161 27.05.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

61	Case No.:48/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00418/AM09/	RLA File :03/94/040/00108/AM09/	Lic.No/Date:0310472205 28.05.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

62	Case No.:69/14/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:deffered
	HQ File :01/83/050/00439/AM09/	RLA File :10/24/040/00014/AM09/	Lic.No/Date:1010029638 28.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board ..Accordingly the case may be re-listed on 5.11.2008..			

63	Case No.:71/14/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
	HQ File :01/83/050/00441/AM09/	RLA File :02/24/040/00051/AM09/	Lic.No/Date:0210112955 29.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him that the average consumption factor is reasonable and acceptable. The Committee decided to approve the case as under:-			
	Item of Export	Qty	Item of Import	Qty
	SODERBERG PASTE { Technical Characteristics :- Green Paste (Properties) : Apparent Density _ 1.55 to 1.60 Gr/cc, Ash - 1.00 Wt% Max., Plasticity - 31 to 55%; Baked Paste (Properties) : Apparent Density - 1.45 Gr/cc Min., Real Density - 2.02 Gr/cc Min., Porosity – 29% Min., Electrical Resistivity at Room Temp., - 75 to 80 Oms Min.,	2000.000 MT	CALCINED PETROLEUM COKE : {Technical Characteristics : - Moisture - 0.10 wt.% max., Volatile Matter - 0.40 wt.% max., Ash - 0.50 wt.% max., Sulphur - 1.25 wt. % max., Silicon - 0.05 wt.% max.,Iron - 0.04 wt.% max., Nickel - 0.03 wt. % max., Vanadium - 0.03 wt. % max., Real Density – 2.03 to 2.06 g/cc, Bulk Density	1515.800 MT

Compressive Strength – 200 Kg/Cm 2 Min.)		– 0.80 g/cc min., Fixed Carbon – 99.0 wt. % min.)	
		COAL TAR PITCH : { Technical Characteristics : - Water Content - 0.10 % max., Coking Value - 53 % min., Ash - 0.5% max., Specific Gravity - 1.28 to 1.30, Insoluble in Toluene - 30 % min., Insoluble in Quinoline - 8 to 12%, Beta Resin (by difference) - 20% }	476.000 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

64	Case No.:32/18/83-ALC1/2008	Party Name:MICRO INKS LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00563/AM09/	RLA File :03/95/040/00186/AM09/	Lic.No/Date:0310472486 29.05.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA to the D/L issued dated 23/9/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008.			

	Case No.:34/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
	HQ File :01/83/050/00565/AM09/	RLA File :03/95/040/00169/AM09/	Lic.No/Date:0310472350 29.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem			

Division) forwarded vide their U.O. No. 15022/29/2007/Ch.II dated 16.10.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Metconazole Technical 94% Min.	1 Kg	1. Hydrazine Hydrate (80%) 2. Formic Acid (94%) 3. Sodium Methoxide Solution (28%) 4. Methanol 5. Toluene 6. Trimethyl Ortho Formate 7. 1,4 Dioxane 8. Ethyl Cyclohexanone 9. N-Metyl 2-Pyrollidone 10. Dimethyl Adipate 11. Para Chloro Benzyl Chloride 12. Sodium Iodide 13. Dimethyl Formamide	0.434 Kg 0.710 Kg 2.642 Kg 0.503 Kg 1.077 Kg 0.038 Kg 0.150 Kg 0.260 Kg 1.279 Kg 1.334 Kg 1.085 Kg 0.008 Kg 0.210 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:54/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Rejected
HQ File :01/83/050/00585/AM09/	RLA File :07/24/040/00071/AM09/	Lic.No/Date:0710057643 29.05.2008	Defer Date:

00	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div.) dt.7.8.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE
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67	Case No.:55/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Rejected
	HQ File :01/83/050/00586/AM09/	RLA File :07/24/040/00072/AM09/	Lic.No/Date:0710057644 29.05.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div.) dt.7.8.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

68

Case No.:66/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
HQ File :01/83/050/00597/AM09/	RLA File :10/24/040/00017/AM09/	Lic.No/Date:1010029668 30.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/02/08 dt. 16.9.2008 offered by them that the weighted average yield comes to 10.98% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 11.72% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	17.580 MT	Light Black Pepper (Light Berries)	150.00 MT
This decision is applicable for this licence only.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.: 56/18/83-ALC1/2008	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status: Case Approved
HQ File :01/83/050/00587/AM09/	RLA File :07/24/040/00094/AM09/	Lic.No/Date:0710057653 02.06.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/49/2008/Ch.II dated 6.10.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Hiper GP 3 Gear Oil Additive for automotive and industrial applications Containing	1 kg.		
1) 44% of Addco 402 G (Sulphurized di-isobutylene)		i. Addco 402 G (Sulphurized di-isobutylene)	0.448 Kg
2) 0.80% of Lubrizol 859 (Hydroxy Alkyl Carboxylic ester – Succinic Acid of C-12 Alcohol)		ii. Lubrizol 5172 (Poly etheresters of succinic Acid)	0.001 Kg
3) 1% of Lubrizol 889 D (Ester Copolymer – Ethylene Oxide and Propylene Oxide)		iii. Lubrizol 859 (Hydroxy Alkyl Carboxylic ester – Succinic Acid of C-12 Alcohol)	0.0081 Kg
4) 0.1% of Lubrizol 5172 A (Substituted Thiadiazole – butyl ester		iv. Lubrizol 889 D (Ester Copolymer – Ethylene Oxide and Propylene Oxide)	0.0102 Kg

of Dimercapto Thiadiazole)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	Case No.:33/18/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00564/AM09/	RLA File :03/95/040/00208/AM09/	Lic.No/Date:0310472952 03.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 19.11.2008			

71	Case No.:64/18/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00595/AM09/	RLA File :10/24/040/00012/AM09/	Lic.No/Date:1010029682 03.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 19.11.2008			

72	Case No.:29/18/83-ALC1/2008	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00560/AM09/	RLA File :03/95/040/00177/AM09/	Lic.No/Date:0310473242 05.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly			

the case may be re-listed on 19.11.2008

73	Case No.:3/12/83-ALC1/2008	Party Name:BLS POLYMERS LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00344/AM09/	RLA File :05/24/040/00137/AM09/	Lic.No/Date:0510221660 06.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.11.2008			

74

Case No.:62/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status :Case Approved
HQ File :01/83/050/00593/AM09/	RLA File :10/24/040/00019/AM09/	Lic.No/Date:1010029713 06.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN P/02/08 dt. 9.9.2008 offered by them that the weighted average yield comes to 17.46% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 17.46% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	3.07 MT	Light Black Pepper (Light Berries)	17.580 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:28/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
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75	HQ File :01/83/050/00559/AM09/	RLA File :03/95/040/00117/AM09/	Lic.No/Date:0310473620 09.06.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008				

76	Case No.:31/18/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00562/AM09/	RLA File :03/95/040/00196/AM09/	Lic.No/Date:0310473615 09.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

77	Case No.:25/18/83-ALC1/2008	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00556/AM09/	RLA File :03/95/040/00139/AM09/	Lic.No/Date:0310474024 10.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

78	Case No.:30/18/83-ALC1/2008	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00561/AM09/	RLA File :03/95/040/00140/AM09/	Lic.No/Date:0310474033 10.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

	Case No.:3/14/83-ALC1/2008	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
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HQ File :01/83/050/00373/AM09/	RLA File :03/95/040/00218/AM09/	Lic.No/Date:0310474699 13.06.2008	Defer Date:19.11.2008
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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008

Case No.:83/14/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
HQ File :01/83/050/00453/AM09/	RLA File :03/94/040/00246/AM09/	Lic.No/Date:0310474942 16.06.2008	Defer Date:

Decision :

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 22.10.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1) TEKNOBRITE 575 G Containing 25.2% Niacin, 2.5% Ethylene Diamine, 17.5% Epichlorohydrin, 3% Imidazole and 3% Lugalvan G-35	1 Ltr.	1. Niacin 2. Ethylene Diamine (1,2- Diaminoethane) 3. Epichlorohydrin (Gylcldyl Chloride, 1-Chloro-2,3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene – Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide) 4. Imidazole (Glyoxaline 1,3- Diazole) 5. Lugalvan G 35 (Polyethyieneimine)	252 Gms 25 Gms 175 Gms 30 Gms 30 Gms

2) TEKNOBRITE 1320 Containing 14.7% Niacin, 3.1% Ethylene Diamine, 8.6% Epichlorohydrin, 0.75% Imidazole and 1% Lugalvan G 35	1 Ltr.	1. Niacin 2. Ethylene Diamine (1,2-Diaminoethane) 3. Epichlorohydrin (Glycidyl Chloride, 1-Chloro-2,3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene – Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide) 4. Imidazole (Glyoxaline 1,3-Diazole) 5. Lugalvan G 35 (Polyethyleneimine)	147 Gms 31 Gms 86 Gms 7.5 Gms 10 Gms
3) TEKNOBRITE CZ 4220 Containing 14.7% Niacin, 3.10% Ethylene Diamine, 8.60% Epichlorohydrin, 0.80% Imidazole and 1% Lugalvan G-35	1 Ltr.	1. Niacin 2. Ethylene Diamine (1,2-Diaminoethane) 3. Epichlorohydrin (Glycidyl Chloride, 1-Chloro-2,3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene – Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide) 4. Imidazole (Glyoxaline 1,3-Diazole) 5. Lugalvan G 35 (Polyethyleneimine)	147 Gms 31 Gms 86 Gms 8 Gms 10 Gms
4) KEMKOTE BK 155	1 Ltr.	1. Copper Sulphate	30 Gms

Containing 3% Copper Sulphate			
5) NEOBRITE 537 (PME) Propaargyl Alcohol Ethoxlate containing 46% Ethylene Oxide	1 Kg	1. Propargyl Alcohol (Prop-2-YN-1-OL) 2. Ethylene Oxide	540 Gms 460 Gms
6) NEOBRITE 142 Containing 17% Propargyl Alcohol and 33.5% Sodium Sulphite	1 Kg	1. Propargyl Alcohol (prop-2-YN-1-OL) 2. Sodium Sulphite	170 Gms 335 Gms
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

81	Case No.:74/14/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00444/AM09/	RLA File :05/24/040/00410/AM08/	Lic.No/Date:0510222309 18.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.11.2008			

82	Case No.:76/14/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00446/AM09/	RLA File :10/24/040/00025/AM09/	Lic.No/Date:1010029850 18.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and noted that written comments is awaited from Spices Board and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 19.11.2008.			

	Case No.:85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076	Defer

83

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to call for the following information from the firm as under:-

1) Details of indigenous inputs in export product.

Accordingly the case may be re-listed on 19.11.2008.

84

Case No.:90/14/83-ALC1/2008

Party Name:GUJARAT CORK & RUBBER
PVT LTD

Meet No/Date:30/83-ALC1/2008
22.10.2008

**Status:Case
Deferred**

HQ File :01/83/050/00460/AM09/

RLA File :52/24/040/00006/AM09/

Lic.No/Date:5210023763
19.06.2008

Defer
Date:19.11.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 19.11.2008.

85

Case No.:93/14/83-ALC1/2008

Party Name:PLUS PAPER FOODPAC
LTD.,

Meet No/Date:30/83-ALC1/2008
22.10.2008

**Status:Case
Deferred**

HQ File :01/83/050/00463/AM09/

RLA File :03/95/040/00264/AM09/

Lic.No/Date:0310475544
19.06.2008

Defer
Date:19.11.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 19.11.2008.

86

Case No.:94/14/83-ALC1/2008

Party Name:Nagar Haveli Perfumes &
Aromatis, Mumbai

Meet No/Date:30/83-ALC1/2008
22.10.2008

**Status:Case
Deferred**

HQ File :01/83/050/00464/AM09/

RLA File :03/95/040/00249/AM09/

Lic.No/Date:0310475546
19.06.2008

Defer
Date:19.11.2008

Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for

Central Excise Data and also call for copy of old decision taken by ALC/NC for the same product. Accordingly the case may be re-listed on 5.11.2008.

87	Case No.:91/14/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00461/AM09/	RLA File :10/24/040/00023/AM09/	Lic.No/Date:1010029881 20.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 19.11.2008.			

88	Case No.:95/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00465/AM09/	RLA File :03/95/040/00092/AM09/	Lic.No/Date:0310475590 20.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC (Chem. Div.). Accordingly the case may be re-listed on 19.11.2008.			

89	Case No.:97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 19.11.2008.			

	Case No.:98/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00472/AM09/	RLA File :05/24/040/00185/AM09/	Lic.No/Date:0510222603	Defer

90	HQ File :01/83/050/00472/AM09/	RLA File :03/95/040/00183/AM09/	Lic.No/Date:0310222003 23.06.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 19.11.2008.				

91	Case No.:101/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00475/AM09/	RLA File :03/95/040/00222/AM09/	Lic.No/Date:0310476203 24.06.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008				

92	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.11.2008.				

93	Case No.:1/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00532/AM09/	RLA File :03/95/040/00298/AM09/	Lic.No/Date:0310478482 14.07.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008				

	Case No.:3/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
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94	HQ File :01/83/050/00534/AM09/	RLA File :03/94/040/00324/AM09/	Lic.No/Date:0310478575 14.07.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008				

95	Case No.:8/18/83-ALC1/2008	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00539/AM09/	RLA File :05/24/040/00234/AM09/	Lic.No/Date:0510223816 14.07.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 19.11.2008				

96	Case No.:5/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00536/AM09/	RLA File :03/94/040/00303/AM09/	Lic.No/Date:0310478673 15.07.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008				

97	Case No.:6/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00537/AM09/	RLA File :03/94/040/00332/AM09/	Lic.No/Date:0310478674 15.07.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for for weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008				

	Case No.:9/18/83-ALC1/2008	Party Name:B.I.C. AUTO PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
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98	HQ File :01/83/050/00540/AM09/	RLA File :05/24/040/00062/AM09/	Lic.No/Date:0510223821 15.07.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for hard copy of application not received from RLA.. Accordingly the case may be re-listed on 19.11.2008.			

99	Case No.:11/18/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00542/AM09/	RLA File :03/94/040/00377/AM09/	Lic.No/Date:0310478844 16.07.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.11.2008..			

100	Case No.:12/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00543/AM09/	RLA File :05/24/040/00148/AM09/	Lic.No/Date:0510223976 17.07.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.9.08 by this office. Accordingly the case may be re-listed on 19.11.2008.			

101	Case No.:13/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00544/AM09/	RLA File :05/24/040/00206/AM09/	Lic.No/Date:0510223981 17.07.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 22.9.08 by this office. Accordingly the case may be re-listed on 19.11.2008.			

102	Case No.:14/18/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00545/AM09/	RLA File :05/24/040/00261/AM09/	Lic.No/Date:0510223985 17.07.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 19.11.2008.			

103	Case No.:14/18/83-ALC1/2008	Party Name:Meghmani Organics Ltd, Ahmedabad	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00600/AM09/	RLA File :08/24/040/0068/AM09/	Lic.No/Date:0810073405 18.07.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.11.2008			

104	Case No.:70/18/83-ALC1/2008	Party Name:SHREE SHIVAJI GLOBAL EXPORTS	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00601/AM09/	RLA File :12/24/040/00001/AM09/	Lic.No/Date:1210005831 18.07.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 19.11.2008			

	Case No.:73/18/83-ALC1/2008	Party Name:GSC TOUGHENED GLASS PVT.LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
	HQ File :01/83/050/00604/AM09/	RLA File :05/24/040/00954/AM08/	Lic.No/Date:0510224141 21.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/188/07-TSW/ dated 12.9.2008 and decided to approve this case as under:-

105	Item of Export	Qty	Item of Import	Qty
	Insulated Plain Glass	2438 Sq. Meter	1. Float Glass 6 mm Thick (Clear)	2584.28 Sq. Mtr.
	Panes 6 mm clear		2. Float Glass 3 mm Thick (Clear)	5363.6 Sq. Mtr.
	Toughened Float Glass + 12 mm air Gap + 6.38 mm Laminated Glass consisting of 3 mm clear Float Glass		3. Polyvinyl Butyral 0.38 mm Thick	2681.8 Sq. Mtr.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

106	Case No.:75/18/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00606/AM09/	RLA File :02/24/040/00091/AM09/	Lic.No/Date:0210115146 21.07.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.11.2008			

107	Case No.:76/18/83-ALC1/2008	Party Name:SHARP MENTHOL INDIA LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00607/AM09/	RLA File :05/24/040/00245/AM09/	Lic.No/Date:0510224271 22.07.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008

108	Case No.:13/19/83-ALC1/2008	Party Name:CLASSIC MARBLE IMPEX PVT LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
	HQ File :01/83/050/00620/AM09/	RLA File :03/94/040/00430/AM09/	Lic.No/Date:0310480104 24.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.7/305/08-TSW/ dated 22.10.2008 and decided to approve this case as under:-			
	Item of Export	Qty.	Item of Import	Qty.
	Artificial (Agglomerated) Marble Tiles Consisting of marble 60%+/- 10%	5000.000 MT	Artificial (Agglomerated) Marble Blocks Consisting of marble 60%+/- 10%	6950.000 MT
The import item will also be subject to minimum import price as applicable, if any. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

109	Case No.:4/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00679/AM09/	RLA File :17/24/040/00002/AM09/	Lic.No/Date:1710002124 12.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

Case No.:5/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT.	Meet No/Date:30/83-ALC1/2008	Status:Case
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110		LTD,	22.10.2008	Deferred
	HQ File :01/83/050/00680/AM09/	RLA File :17/24/040/00004/AM09/	Lic.No/Date:1710002125 12.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

111	Case No.:1/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00676/AM09/	RLA File :04/24/040/00128/AM09/	Lic.No/Date:0410097969 13.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 22/10/08 offered by him the Committee decided to call for the following information from the firm as under:- 1) Thickness of Import & Export Item 2) Justification for 10% Geometrical Wastage Indicating size of import & export. 3) Production/consumption data for last one year certified by Central Excise Department. Accordingly the case may be re-listed on 19.11.2008.			

112	Case No.:2/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00677/AM09/	RLA File :04/24/040/00120/AM09/	Lic.No/Date:0410097970 13.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:- 1) Weight of export product .			

Accordingly the case may be re-listed on 19.11.2008.

113	Case No.:7/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00682/AM09/	RLA File :10/24/040/00061/AM09/	Lic.No/Date:1010030607 14.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 19.11.2008.			

114	Case No.:9/22/83-ALC1/2008	Party Name:V.PAK INDIA,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
	HQ File :01/83/050/00684/AM09/	RLA File :07/24/040/00229/AM09/	Lic.No/Date:0710059108 14.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 22/10/08 offered by him the Committee decided to approve the case as applied for which includes 5% wastage. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:10/22/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00685/AM09/	RLA File :07/24/040/00243/AM09/	Lic.No/Date:0710059148 18.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem. Div) present in the meeting and on the basis of written comments U.O.No.14010/52/2007-Ch.II dt. 7.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

115	1. Complete composition of export item giving % of each constituent. 2. Chemical name of Petroleum resin and Cl.No./Hue No. of export item and import item for Optical Brightener and Azo Dyes supported the documentary evidence. 3. Details of % loss in process involved. 4. Technical literature indicating the Chemical structure of export item. 5. Production of export item for the past two years and corresponding consumption of each input duly certified by Chartered Accountant. Accordingly the case may be re-listed on 19.11.2008.
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116	Case No.:11/22/83-ALC1/2008	Party Name:SPECTRAMIX PLASTICS	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00686/AM09/	RLA File :34/24/040/00072/AM09/	Lic.No/Date:3410022095 18.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 19/11/2008.			

117	Case No.:12/22/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00687/AM09/	RLA File :03/95/040/00402/AM09/	Lic.No/Date:0310482779 18.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.			

118	Case No.:15/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00690/AM09/	RLA File :17/24/040/00009/AM09/	Lic.No/Date:1710002126 18.08.2008	Defer Date:19.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.

119	Case No.:16/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00691/AM09/	RLA File :17/24/040/00039/AM09/	Lic.No/Date:1710002127 18.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.			

120	Case No.:17/22/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
	HQ File :01/83/050/00692/AM09/	RLA File :17/24/040/00033/AM09/	Lic.No/Date:1710002128 18.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 22/10/08 offered by him the Committee decided to approve the case as applied for which includes 5% wastage. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

121	Case No.:14/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00689/AM09/	RLA File :10/24/040/00063/AM09/	Lic.No/Date:1010030635 19.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19/11/2008.			

122	Case No.:17/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00730/AM09/	RLA File :03/95/040/00081/AM09/	Lic.No/Date:0310484306 28.08.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.			

123	Case No.:15/25/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
	HQ File :01/83/050/00764/AM09/	RLA File :03/94/040/00372/AM09/	Lic.No/Date:0310485960 10.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) dated 22/10/08 offered by him the Committee decided to approve the case as under:-			
	Item of Export	Qty	Item of Import	Qty
	SOLAR BBIS ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - BIS BENZENE SULFOYL NIMIDE	1Kg	BENEZENE SULPHONAMIDE	0.600 kg.
			BENEZENE SULPHONYL CHLORIDE	0.675 kg.
	SOLARAR BEO 252 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - ETHOXYLATED 2 BUTYNE 1,4 DIOL	1 KG.	BUTY NEDIOL	1.080 Kg.
	SOLAR BMP 176 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - PROPOXYLATED 2 BUTYNE 1,4 DIOL	1 KG.	BUTY NEDIOL	1.280 KG
	SOLAR PPS OH 8000 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- 1-(2 HYDROXY-3-SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1 KG.	EPICHLOROHYDRIN	0.528 KG
			PYRIDINE-	0.405 KG.
	SOLAR PS ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - SODIUM PROPYNE	1 KG.	PROPARGYL ALCOHOL	0.300 kg.

SULPHONATE			
SOLAR PME 900 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - ETHOXYLATED PROPARGYL ALCOHOL	1 KG.	PROPARGYL ALCOHOL	0.620 kg.
SOLAR DEP 151 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- N-N-DIETHYL-2 PROPYNE-1-AMINE	1 KG.	PROPARGYL ALCOHOL	2.600 kg
SOLAR ATPN ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - CARBOXYETHYL ISOTHIURONIUM BETAINE	1 KG.	SACCHARIN ALLYLCHLORIDE	0.806 kg.
ZINCLITE 610 CM ELECTROPLATING BRIGHTENER - CONTAINING 20.8% EPICHLOROHYDRIN, 10% LUGALVAN G 35, 10% POLYVINYL ALCOHOL (POLY SIZER 173)	1 LTR.	EPICHLOROHYDRIN	0.208 KG
		LUGALVAN G 35 (POLYETHYLENE IMINE)	0.100 KG.
		POLYVINYL ALCOHOL (POLY SIZER 173)	0.100 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

124	Case No.:1/26/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00766/AM09/	RLA File :17/24/040/00034/AM09/	Lic.No/Date:1710002164 11.09.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.				

	Case No.:2/26/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
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125	HQ File :01/83/050/00767/AM09/	RLA File :17/24/040/00149/AM08/	Lic.No/Date:1710002165 11.09.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.				

126	Case No.:5/26/83-ALC1/2008	Party Name:HP INTERNATIONAL	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00770/AM09/	RLA File :03/94/040/00502/AM09/	Lic.No/Date:0310486124 11.09.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 19/11/2008.				

127	Case No.:6/26/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00771/AM09/	RLA File :03/94/040/00559/AM09/	Lic.No/Date:0310486130 11.09.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 19/11/2008.				

128	Case No.:3/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00768/AM09/	RLA File :05/24/040/00300/AM09/	Lic.No/Date:0510227383 12.09.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 22.10.2008 offered by him the Committee decided to call for the following information from the firm as under:-				
1. Weight of each of the export product				

2. Weight of printed diary
3. GSM of PVC coated paper
4. Width of the polyester satin ribbon
5. Net content of off-set printing paper

Accordingly the case may be re-listed on 19.11.2008.

129	Case No.:4/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00769/AM09/	RLA File :05/24/040/00318/AM09/	Lic.No/Date:0510227384 12.09.2008	Defer Date:19.11.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 22.10.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight of each of the export product 2. Weight of printed diary 3. GSM of PVC coated paper 4. Width of the polyester satin ribbon 5. Net content of off-set printing paper Accordingly the case may be re-listed on 19.11.2008.			

130	Case No.:7/26/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00772/AM09/	RLA File :03/94/040/00546/AM09/	Lic.No/Date:0310486203 12.09.2008	Defer Date:19.11.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 19/11/2008.

131	Case No.:8/26/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Approved
	HQ File :01/83/050/00773/AM09/	RLA File :08/24/040/00124/AM09/	Lic.No/Date:0810074656 15.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2004/Ch.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acid Black 234 (Dye content 98%)	1 kg.	1. Aniline Oil 2. H-Acid 3. Sodium Nitrate 4. Meta Phenylenediamine 5. Acetanilide	0.250 Kg 0.365 Kg 0.250 Kg 0.126 Kg 0.270 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

132	Case No.:10/26/83-ALC1/2008	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00775/AM09/	RLA File :04/24/040/00033/AM09/	Lic.No/Date:0410098578 15.09.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.			

133	Case No.:11/26/83-ALC1/2008	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00776/AM09/	RLA File :08/24/040/00050/AM09/	Lic.No/Date:0810074735 16.09.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.			

134	Case No.:15/26/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00780/AM09/	RLA File :03/94/040/00552/AM09/	Lic.No/Date:0310486638 16.09.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.			

135	Case No.:16/26/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00781/AM09/	RLA File :09/24/040/00244/AM09/	Lic.No/Date:0910035275 16.09.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.			

136	Case No.:17/26/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00782/AM09/	RLA File :05/24/040/00013/AM09/	Lic.No/Date:0510227615 16.09.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 19/11/2008.			

137	Case No.:1/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00861/AM09/	RLA File :03/94/040/00154/AM08/	Lic.No/Date:0310489069 06.10.2008	Defer Date:19.11.2008
	Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 22.10.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Category of the export product 2. Chemical name & composition of export product 3. Manufacturing process with Chemical equation, molecular formula & molecular weight & yield 4. Authentic technical literature in support of norms applied for. Accordingly the case may be re-listed on 19.11.2008.			

138	Case No.:2/30/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00862/AM09/	RLA File :03/95/040/00469/AM09/	Lic.No/Date:0310489109 06.10.2008	Defer Date:19.11.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 19/11/2008.			

139	Case No.:4/30/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00864/AM09/	RLA File :03/94/040/00527/AM09/	Lic.No/Date:0310489196 06.10.2008	Defer Date:19.11.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

since no hard copy of application received. Accordingly the case may be re-listed on 19.11.2008

140	Case No.:14/30/83-ALC1/2008	Party Name:SUN PLAST	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00874/AM09/	RLA File :03/95/040/00604/AM09/	Lic.No/Date:0310489385 07.10.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII).			

141	Case No.:15/30/83-ALC1/2008	Party Name:SUN PLAST	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00875/AM09/	RLA File :03/95/040/00605/AM09/	Lic.No/Date:0310489391 07.10.2008	Defer Date:22.10.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII).			

142	Case No.:16/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00876/AM09/	RLA File :03/94/040/00623/AM09/	Lic.No/Date:0310489392 07.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

	Case No.:17/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00877/AM09/	RLA File :03/94/040/00438/AM08/	Lic.No/Date:0310489393 07.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in			

143

the meeting and on the basis of written comments dt. 22.10.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Category of the export product
2. Chemical name & composition of export product
3. Manufacturing process with Chemical equation, molecular formula & molecular weight & yield
4. Authentic technical literature in support of norms applied for.

Accordingly the case may be re-listed on 19.11.2008.

144

Case No.: 3/30/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status: Case Approved
HQ File :01/83/050/00863/AM09/	RLA File :08/24/040/00149/AM09/	Lic.No/Date:0810075305 08.10.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 5.4.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 282 (Acid Brown KGR)	1 kg.	1. 6-Nitro 1-Diazo 2-Naphthol 4-Sulfonic Acid	0.800 Kg
		2. Beta Naphthol	0.195 Kg
		3. Salicylic Acid	0.160 Kg
		4. Phenyl Methyl Pyrazolone	0.236 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

145	Case No.:5/30/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00865/AM09/	RLA File :05/24/040/00434/AM09/	Lic.No/Date:0510229058 08.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

146	Case No.:18/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00878/AM09/	RLA File :03/94/040/00575/AM09/	Lic.No/Date:0310489606 08.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

147	Case No.:19/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00879/AM09/	RLA File :03/94/040/00556/AM09/	Lic.No/Date:0310489610 08.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

148	Case No.:20/30/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00880/AM09/	RLA File :03/95/040/00611/AM09/	Lic.No/Date:0310489626 08.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.11.2008			

149	Case No.:6/30/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00866/AM09/	RLA File :09/24/040/00274/AM09/	Lic.No/Date:0910035602 10.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

150	Case No.:7/30/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00867/AM09/	RLA File :09/24/040/00266/AM09/	Lic.No/Date:0910035603 10.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

151	Case No.:21/30/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00881/AM09/	RLA File :03/94/040/00682/AM09/	Lic.No/Date:0310489842 10.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.11.2008			

152	Case No.:22/30/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00882/AM09/	RLA File :03/94/040/00660/AM09/	Lic.No/Date:0310489846 10.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.11.2008			

153	Case No.:23/30/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00883/AM09/	RLA File :03/94/040/00608/AM09/	Lic.No/Date:0310489851 10.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

154	Case No.:24/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00884/AM09/	RLA File :03/94/040/00679/AM09/	Lic.No/Date:0310489854 10.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

155	Case No.:25/30/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00885/AM09/	RLA File :03/94/040/00616/AM09/	Lic.No/Date:0310489889 10.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

156	Case No.:8/30/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00868/AM09/	RLA File :09/24/040/00281/AM09/	Lic.No/Date:0910035608 13.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008

157	Case No.:9/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00869/AM09/	RLA File :10/24/040/00177/AM08/	Lic.No/Date:1010031199 13.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

158	Case No.:10/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00870/AM09/	RLA File :10/24/040/00062/AM09/	Lic.No/Date:1010031200 13.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

159	Case No.:11/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00871/AM09/	RLA File :10/24/040/00078/AM09/	Lic.No/Date:1010031201 13.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

160	Case No.:12/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00872/AM09/	RLA File :10/24/040/00071/AM09/	Lic.No/Date:1010031202 13.10.2008	Defer Date:19.11.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008

161	Case No.:13/30/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00873/AM09/	RLA File :10/24/040/00077/AM09/	Lic.No/Date:1010031203 13.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

162	Case No.:26/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00886/AM09/	RLA File :03/94/040/00526/AM09/	Lic.No/Date:0310490032 13.10.2008	Defer Date:19.11.2008
	Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 22.10.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Category of the export product 2. Chemical name & composition of export product 3. Manufacturing process with Chemical equation, molecular formula & molecular weight & yield 4. Authentic technical literature in support of norms applied for. Accordingly the case may be re-listed on 19.11.2008.			

	Case No.:27/30/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00887/AM09/	RLA File :03/94/040/00642/AM09/	Lic.No/Date:0310490061	Defer

163			13.10.2008	Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008				

164	Case No.:28/30/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00888/AM09/	RLA File :03/94/040/00591/AM09/	Lic.No/Date:0310490067 13.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

165	Case No.:29/30/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00889/AM09/	RLA File :05/24/040/00441/AM09/	Lic.No/Date:0510229128 13.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008			

166	Case No.:30/30/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00890/AM09/	RLA File :03/95/040/00559/AM09/	Lic.No/Date:0310490095 14.10.2008	Defer Date:19.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.11.2008			

	Case No.:31/30/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
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167	HQ File :01/83/050/00891/AM09/	RLA File :03/95/040/00219/AM09/	Lic.No/Date:0310490103 14.10.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.11.2008				

168	Case No.:32/30/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00892/AM09/	RLA File :05/24/040/00229/AM09/	Lic.No/Date:0510229134 14.10.2008	Defer Date:19.11.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 19.11.2008				

169	Case No.:33/30/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:30/83-ALC1/2008 22.10.2008	Status:Case Deferred
	HQ File :01/83/050/00893/AM09/	RLA File :03/94/040/01350/AM08/	Lic.No/Date:0310490227 14.10.2008	Defer Date:19.11.2008
Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 22.10.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Category of the export product 2. Chemical name & composition of export product 3. Chemical name of Alkyl Aryl Phosphite 4. Manufacturing process with Chemical equation, molecular formula & molecular weight & yield 5. Authentic technical literature in support of norms applied for. Accordingly the case may be re-listed on 19.11.2008.				

Date:01.11.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer